

Corruption in MDMS

†560. SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI CHHAYA VERMA:

CH. SUKHRAM SINGH YADAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of cases of frequent corruption and substandard quality of food in Mid-Day Meal Scheme (MDMS), to have come up before the Ministry in last three years;

(b) whether it is a fact that weekly menu chart prepared for providing food to the Children under Mid-Day Meal Scheme is not being followed; and

(c) the number of cases of substandard quality of food and corruption reported in the country including Uttar Pradesh in last two years along with the details of action thereon?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) to (c) A total of 73 complaints were reported regarding corruption and substandard quality of food in implementation of Mid Day Meal Scheme during the last three years. A total of 46 complaints were reported regarding corruption and substandard quality of food in implementation of the Scheme in the country including Uttar Pradesh during the last two years. Respective State Governments and Union Territories (UTs) Administrations were requested to furnish Action Taken Report (ATR) on the complaints. As per the Action Taken Reports (ATRs) received from States and UTs, the details of action taken on these complaints are given in the Statement (*See below*).

The overall responsibility for providing cooked and nutritious Mid Day Meal to the eligible children lies with State Governments and UTs Administrations. The States and UTs fix their menu as per their local needs, in order to meet the prescribed nutritional content.

†Original notice of the question was received in Hindi.

Statement

Details of action taken on complaints regarding sub-standard quality of food and corruption under Mid-Day Meal Scheme during last two years and current year

Sl. No.	Type of Action	2018		2019		2020		Total
		Substandard quality of food	Corruption	Substandard quality of food	Corruption	Substandard quality of food	Corruption	
1.	Departmental action (including warning, transfer, suspension) and action against service providers/complaint substantiated by State Govt.	3	11	5	5	0	0	24
2.	General corrective action, including issue of instructions to the concerned, by State Govt/GOI.	0	3	1	2	0	0	6
3.	Baseless, not proved, not related to MDM.	3	5	1	4	0	0	13
4.	Under enquiry/ investigation at state level.	0	0	0	3	0	0	3
TOTAL		6	19	7	14	0	0	46
Overall number of complaints received		25		21		0		46